

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Dated : 10<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**IA-11 of 2014 in  
DFR-2691 of 2013**

**Delhi International Airport Pvt. Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Atul Sharma  
Mr. G. Sharma**

**ORDER**

**IA No. 11 of 2014  
*(Appl. for condonation of delay)***

Issue notice to the Respondents returnable on 27.01.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **27.01.2014**. In the meantime, the learned counsel for the Applicant is directed to file a better affidavit giving the number of days delay.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/vt*